

Central Administrative Tribunal
Principal Bench, New Delhi

O.A. No.2644/2004

Monday, this the 20th day of December, 2004

Hon'ble Shri Justice V.S. Aggarwal, Chairman
Hon'ble Shri S.A. Singh, Member (A)

Jitendra Singh son of Shri Brijendra Singh
Resident of New Raja Mandi Colony, Agra

...Applicant

(By advocate: Shri O.P. Lohia)

Versus

1. Union of India through
General Manager
Northern Railway, Baroda House, New Delhi

2. General Manager
Northern Railway, Baroda House, New Delhi

3. Chief Personnel Manager
Northern Railway, Baroda House, New Delhi

4. Chief Commercial Manager (Catering)
Northern Railway, Baroda House, New Delhi

5. Chief Manager, Rail Yatri Niwas,
Ajmeri Gate, New Delhi

...Respondents.

ORDER (ORAL)

By Mr. Justice V.S. Aggarwal:

The grievance of the applicant is that he joined on 26.2.1988. But Uma Shanker, who joined on 3.3.1988 has been placed senior to the applicant. According to the applicant it cannot be so done.

2. We have asked the learned counsel for the applicant to confirm whether it was done in pursuance of same selection and thereafter as per the merits the seniority list has been drawn or not. Learned counsel informs no such merit list

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had been drawn. 6

3. In this regard, the applicant has sent a legal notice on 01.03.2004 addressed to Chief Personnel Officer, Northern Railway, Baroda House.

4. When the rights of the respondents are not likely to be affected, we deem it unnecessary to issue a show cause notice while disposing of the present application.

5. It is directed that the Chief Personnel Officer, Northern Railway, Baroda House as referred to above would consider the grievance of the applicant contained in the above said notice and pass an appropriate speaking order preferably within four months from the receipt of the certified copy of the present order and communicate it to the applicant. OA is disposed of.


(S.A. Singh)
Member (A)


(V.S. Aggarwal)
Chairman

/kdr/